

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**O.A. No.60/493/2017
M.A. No.60/1963/2017**

Date of decision: 09.04.2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

Jai Dev, aged about 60 years S/o Sh. Devi Dayal, former Hospital Engineer (Executive Engineer) (Electrical), Department of Hospital Engineering and Planning, Postgraduate Institute of Medical Education and Research, Chandigarh, R/o #3299, Sargodha Co-Op. H.B. society, Sector 50 D, Chandigarh. Group-A.

...APPLICANT

VERSUS

1. Postgraduate Institute of Medical Education & Research, Sector-12, Chandigarh through its Director.
2. The Financial Adviser cum Chief Accountant, Postgraduate Institute of Medical Education & Research, Sector-12, Chandigarh.

...RESPONDENTS

PRESENT: Sh. Karan Singla, counsel for the applicant.
Sh. Sanjay Goyal, counsel for the respondents.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsel for the parties are in agreement that applicant has received all benefits as claimed in the O.A. However, Sh. Singla, appearing on behalf of the applicant submitted that respondents have paid interest, which is admissible on saving bank account whereas applicant is entitled to higher interest, therefore, he prayed

that respondents be directed to pay him interest as claimed i.e. 12% p.a.

2. The component of interest is compensatory in nature as the person who is legally entitled for the sum was deprived of to use money. Therefore, element of interest on the said amount is ordered to be paid. Normally, the interest which is available on the saving account is ordered to be paid, though some times higher. But considering the fact that respondents have granted all the benefits and have paid interest as available on saving bank account, therefore, this O.A. is disposed of as having been rendered infructuous. M.A. also stands disposed of.



Date: 09.04.2018.
Place: Chandigarh.

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